

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MFS INTERCORP LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MFS INTERCORP LIMITED
2.	Date of incorporation of corporate debtor	14/01/1986
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L27209DL1986PLC254555
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Address - Ground Floor-18, Omaxe Square Jasola New Delhi DL 110025
6.	Insolvency commencement date in respect of corporate debtor	Date of Order – 7 th January, 2020 Certified true copy received on - 9 th January, 2020
7.	Estimated date of closure of insolvency resolution process	7 th July, 2020 (180 days starting from the date of certified true copy received by IRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Dipti Mehta IP Reg No: IBB/1PA-002/IP-N00134/2017-18/10350
9.	Address and e-mail of the interim resolution professional, as registered with the Board	201-206, Shiv Smriti, 2nd Floor, 49A, Dr. Annie Besant Road, Above Corporation Bank, Worli, Mumbai – 400 018 Mobile: +91 9820292415 dipti@mehta-mehta.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	201-206, Shiv Smriti, 2nd Floor, 49A, Dr. Annie Besant Road, Above Corporation Bank, Worli, Mumbai – 400 018 Mobile: +91 9820292415 dipti@mehta-mehta.com
11.	Last date for submission of claims	23 rd January, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link http://ibbi.gov.in Physical Address - NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **MFS INTERCORP LIMITED** on 7th January 2020 and certified true copy received on 9th January 2020.

The creditors of **MFS INTERCORP LIMITED**, are hereby called upon to submit their claims with proof on or before 23rd January 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :



Ms. Dipti Mehta

Interim Resolution Professional

IP Reg No: IBB1/IPA-002/IP-N00134/2017-18/10350



Date and Place : 11th January, 2020